

CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH, MUMBAI

R.P.No.76/2000 in OA.No.635/2000

Dated this the 4<sup>TH</sup> day of June 2001.

CORAM : Hon'ble Shri S.L.Jain, Member (J)  
Hon'ble Smt. Shanta Shastray, Member (A)

Pramod Vithal Somvanshi ... Applicant

vs.

Union of India & Ors. ... Respondents

Tribunal's Order

(Per: Shri S.L.Jain, Member (J)

The applicant in OA.NO.635/2000 has filed this petition in respect of an order passed by the Bench on 13.11.2000. We have perused the grounds of reliefs and on perusal of the same, we are of the considered opinion that the applicant is seeking a rehearing of the matter.

2. Under Order 47 Rule 1 CPC, the applicant is entitled to have a review of an order passed only on the following grounds :-

- (i) From the discovery of new and important matter or evidence which after the exercise of due diligence was not within his knowledge or could not be produced by him at the time when the decree was passed <sup>or</sup> ~~order~~ <sup>made</sup>.
- (ii) On account of some mistake or error apparent on the face of record.
- (iii) For any other sufficient reason.

J:VW: -

3. It is suffice to mention that for any other sufficient reason is to <sup>reason</sup> keeping in view that the matter is not to be re-argued or re-heard.

4. It is worth mentioning that the applicant has challenged the selection and he could not be selected on account of the fact that he was considered but he could not fulfil the condition of independent source of income. Through the Review Application, the applicant has placed on record the Revenue record, the production certificate which he received on or after 3.12.2000. The OA. was filed by the applicant on 21.12.2000. The selection was over much earlier to 3.12.2000.

5. In review the applicant cannot be permitted, particularly in case of selection, to place further material on record and asked the authorities to have a re-selection for the post advertised.

6. In view of the above situation, there is no ground for review of the matter as none of the grounds for which a review lies exists.

7. In the result, the Review Application is liable to be dismissed and is dismissed accordingly.

*Shanta*  
(SMT. SHANTA SHAstry)  
MEMBER (A)

*Jain*  
(S.L.JAIN)  
MEMBER (J)

mrj.